

OFFICE OF THE DISTRICT & SESSIONS JUDGE (WEST)  
TIS HAZARI COURTS : DELHI

No. 2228-2237 /Mediation/Gaz./DJ West/2019 , Dated Delhi the 28/1/19

Copy of the letter forwarded for information and necessary action to:-

1. Ms. Shalinder Kaur, Judge In-charge, Delhi Mediation Centre, Tis Hazari Courts, Delhi
2. The Judicial Officers concerned of West District, Tis Hazari Courts, Delhi.
3. For uploading on centralized website through LAYERS.
4. Reader to Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
5. PS to the Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
- ✓ 6. For uploading on LAYERS.

(Dr. Archana Sinha)

Link Officer In-Charge, Judicial Branch/  
ADJ-02, West District, THC, Delhi

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 262 /DHC/Gaz/G-4/2019

From

The Registrar General,  
High Court of Delhi,  
New Delhi.

906

To

The District & Sessions Judge (HQs)  
Tis Hazari Courts,  
Delhi.

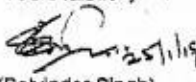
New Delhi, dated, the 25<sup>th</sup> January, 2019

Sub: Training Programme for Pre-institution Mediation and Settlement.

Sir

I am directed to refer to letter dated 15.01.2019 and e-mail dated 17.01.2019 of Ms. Shalinder Kaur, Judge In-charge, Delhi Mediation Centre, Tis Hazari Courts, Delhi, on the above subject, and to say that on the recommendations of the Hon'ble Mediation Monitoring Committee to oversee the functioning of District Mediation Centres in Delhi, Hon'ble the Chief Justice has been pleased to grant approval to the curriculum, schedule and names of Judicial Mediators and Resource Persons (as per Annexure-'A' to 'G') to participate in the training programme for pre-institution Mediation and Settlement.

Yours faithfully

  
(Balvinder Singh)  
Administrative Officer (J)  
for Registrar General etc

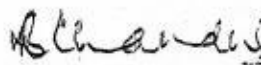
OFFICE OF THE DISTRICT & SESSIONS JUDGE(HQs):  
DELHI

No. 7823 /Mediation/Gaz./2019 Dated, Delhi the 25<sup>th</sup> JAN 2019

Copy forwarded alongwith its enclosures for information and necessary action to:-

1. The Ld. District and Sessions Judges, all Court Complexes, (w) Delhi/New Delhi.
2. The Principal Judge, Family Court(HQs), Dwarka.
3. Ms. Shalinder Kaur, Judge In-charge, Delhi Mediation Centre, Tis Hazari Courts, Delhi.
4. All the Judicial Officers concerned, Central District, Tis Hazari Court, Delhi.
5. The Website Committee, English/Hindi, Tis Hazari Court, Delhi.
6. The Reader to Ld. District & Sessions Judge (HQs), Tis Hazari Court, Delhi.
7. The P.S. to Ld. District & Sessions Judge(HQ), Tis Hazari Court, Delhi.
8. For uploading on LAYERS.

Dated: 25.01.2019

  
(Anju Bajaj Chandna)  
Officer-in-Charge (Judl.)  
For District & Sessions Judge (HQs)  
Delhi

**ANNEXURE 'A'**  
**REVISED CURRICULUM FOR TRAINING ON PRE-INSTITUTION MEDIATION & SETTLEMENT**

Duration : 1 Day  
 29th January, 2019  
 Venue : Tis Hazari Courts  
 Group 'A'

Co-ordinator : Ms. Shalinder Kaur, Judge Incharge, Delhi Mediation Centre, Tis Hazari Courts, Delhi  
 Sh. Sanjeev Jain, Member Secretary, DSL SA, Padma House Courts, New Delhi

TIME	SESSIONS	STUDY TOPICS	Resource Persons
10.00 AM TO 10.15 AM		<b>INAUGURATION &amp; WELCOME</b>	
10.15 AM TO 10.45 AM	SESSION - I	Overview (i) The Commercial Courts, Act - 2015 (ii) The Comprehensive Standard Operating Procedure (SOP) for Commercial Courts to strengthen mandatory Pre-Institution Mediation in case of Commercial Matters (iii) Effective Role of State Legal Services Authority in carrying out modalities for Pre-Institution Mediation and Settlement	Sh. Sanjeev Jain Sh. Navleen Gupta Sh. Vinay Gupta
10.45 AM TO 11.15 AM	SESSION - II	Role and Responsibility of Mediator to deal with Pre-Institution Commercial Disputes	Ms. Neena Gansai Krishna Ms. Nisha Saxena
11.30 PM TO 3.45 PM	SESSION - III	Refining and Enhancing of Communication & Negotiation Skills to mediate Pre-Institution Commercial Disputes.	Dr. Soodhir Kumar Jain Ms. Shalinder Kaur
4.00 PM TO 5.00 PM	SESSION-IV	To Revise! Concept of Impasse to handle Pre-Institution Commercial Disputes	Sh. Dharmesh Sharma Sh. Vinay Kumar Gupta
5.00 PM TO 5.30 PM	SESSION - V	Importance of Ethics in Mediation	Ms. Neena Bansal Mishra Sh. Dharmesh Sharma

Tea Break : 11.15 AM to 11.30 AM & 3.45 PM to 4.00 PM  
 Lunch Break : 1.15 PM to 2.15 PM

**ANNEXURE 'A'**  
**REVISED CURRICULUM FOR TRAINING ON PRE-INSTITUTION MEDIATION & SETTLEMENT**

Duration : 1 Day

29<sup>th</sup> January, 2019

Venue : Ts Hazari Courts

Group 'A'

Co-ordinator : Ms. Shalinder Kaur, Judge Incharge, Delhi Mediation Centre, Ts Hazari Courts, Delhi  
Sh. Sanjeev Jain, Member Secretary, DSLSA, Patla House Courts, New Delhi

TIME	SESSIONS	STUDY TOPICS	Resource Persons
10.00 AM TO 10.15 AM		<b>INAUGURATION &amp; WELCOME</b>	
10.15 AM TO 10.45 AM	SESSION - I	Overview (i) The Commercial Courts, Act - 2015 (ii) The Comprehensive Standard Operating Procedure (SOP) for Commercial Courts to strengthen mandatory Pre-Institution Mediation in case of Commercial Matters (iii) Effective Role of State Legal Services Authority in carrying out modalities for Pre-Institution Mediation and Settlement	Sh. Sanjeev Jain Sh. Naveen Gupta Sh. Vinay Gupta
10.45 AM TO 11.15 AM	SESSION - II	Role and Responsibility of Mediator to deal with Pre-Institution Commercial Disputes	Ms. Neena Bansal Krishna Ms. Nisha Saxena
11.30 PM TO 3.45 PM	SESSION - III	Refining and Enhancing of Communication & Negotiation Skills to mediate Pre-Institution Commercial Disputes.	Dr. Sudhir Kumar Jain Ms. Shafiqer Kaur
4.00 PM TO 5.00 PM	SESSION-IV	To Revise Concept of Impasse to handle Pre-Institution Commercial Disputes	Sh. Dharmesh Sharma Sh. Vinay Kumar Gupta
5.00 PM TO 5.30 PM	SESSION - V	Importance of Ethics in Mediation	Ms. Neena Bansal Krishna Sh. Dharmesh Sharma

Tea Break : 11.15 AM to 11.30 AM & 3.45 PM to 4.00 PM

Lunch Break : 1.15 PM to 2.15 PM

**ANNEXURE 'C'**

**REVISED CURRICULUM FOR TRAINING ON PRE-INSTITUTION MEDIATION & SETTLEMENT**

Duration : 1 Day  
4<sup>th</sup> February, 2019  
Venue : Saket Courts

Co-ordinator : Ms. Shalinder Kaur, Judge Incharge, Delhi Mediation Centre, Tis Hazari Courts, Delhi  
Sh. Sanjeev Jain, Member Secretary, DSLSA, Patiala House Courts, New Delhi

TIME	SESSIONS	STUDY TOPICS	Resource Persons
10.00AM TO 10.15AM		<b>INAUGURATION &amp; WELCOME</b>	
10.15AM TO 10.45AM	SESSION - I	Overview (i) The Commercial Courts, Act - 2015 (ii) The Comprehensive Standard Operating Procedure (SOP) for Commercial Courts to strengthen mandatory Pre-Institution Mediation in case of Commercial Matters (iii) Effective Role of State Legal Services Authority in carrying out modalities for Pre-Institution Mediation and Settlement	Sh. Sanjeev Jain Ms. Geetanjali Goel Sh. Naveen Gupta
10.45AM TO 11.15AM	SESSION - II	Role and Responsibility of Mediator to deal with Pre-Institution Commercial Disputes	Ms. Nirja Bhatia Sh. Vinay Kumar Gupta
11.30 PM TO 3.45 PM	SESSION - III	Refining and Enhancing of Communication & Negotiation Skills to mediate Pre-Institution Commercial Disputes.	Ms. Shalinder Kaur Sh. Sunil Kumar Aggarwal
4.00 PM TO 5.00 PM	SESSION-IV	To Revisit Concept of Impasse to handle Pre-Institution Commercial Disputes	Sh. Dharmesh Sharma Ms. Nirja Bhatia
5.00 PM TO 5.30 PM	SESSION - V	Importance of Ethics in Mediation	Sh. Dharmesh Sharma Ms. Aditi Chaturvedi

Tea Break : 11.15 AM to 11.30 AM & 3.45 PM to 4.00 PM

Lunch Break: 1.15 PM to 2.15 PM

**CURRICULUM FOR TRAINING ON PRE-INSTITUTION MEDIATION & SETTLEMENT**

**ANNEXURE 'D'**

Co-ordinator : Ms. Shalinder Kaur, Judge Incharge, Delhi Mediation Centre, Tis Hazari Courts, Delhi  
 Sh. Sanjeev Jain, Member Secretary, DSLSA, Patiala House Courts, New Delhi

Duration : 1 Day  
 7<sup>th</sup> February, 2019  
 Venue : Dwarka Courts

TIME	SESSIONS	STUDY TOPICS	Resource Persons
10.00 AM TO 10.15 AM		<b>INAUGURATION &amp; WELCOME</b>	
10.15 AM TO 10.45 AM	SESSION - I	Overview (i) The Commercial Courts, Act - 2015 (ii) The Comprehensive Standard Operating Procedure (SOP) for Commercial Courts to strengthen mandatory Pre-Institution Mediation In case of Commercial Matters (iii) Effective Role of State Legal Services Authority in carrying out modalities for Pre-Institution Mediation and Settlement	Sh. Sanjeev Jain Sh. Naveen Gupta Ms. Manita Tayal
10.45 AM TO 11.15 AM	SESSION - II	Role and Responsibility of Mediator to deal with Pre-Institution Commercial Disputes	Ms. Manita Tayal Sh. Manmohan Sharma
11.30 PM TO 3.45 PM	SESSION - III	Refining and Enhancing of Communication & Negotiation Skills to mediate Pre-Institution Commercial Disputes.	Ms. Neena Bansal Krishna Ms. Shalinder Kaur
4.00 PM TO 5.00 PM	SESSION - IV	To Revisit Concept of Impasse to handle Pre-Institution Commercial Disputes.	Sh. Manmohan Sharma Ms. Manita Tayal
5.00 PM TO 5.30 PM	SESSION - V	Importance of Ethics in Mediation	Ms. Manita Tayal Ms. Neena Krishna Bansal

Tea Break : 11.15 AM to 11.30 AM & 3.45 PM to 4.00 PM  
 Lunch Break: 1.15 PM to 2.15 PM

**ANNEXURE 'E'**

**CURRICULUM FOR TRAINING ON PRE-INSTITUTION MEDIATION & SETTLEMENT**

Duration : 1 Day  
17<sup>th</sup> February, 2019  
Venue : Tis Hazari Courts

Co-ordinator : Ms. Shalinder Kaur, Judge Incharge, Delhi Mediation Centre, Tis Hazari Courts, Delhi  
Sh. Sanjeev Jain, Member Secretary, DSLSA, Patiala House Courts, New Delhi

TIME	SESSIONS	STUDY TOPICS	Resource Persons
10.00 AM TO 10.15 AM		<b>INAUGURATION &amp; WELCOME</b>	
10.15 AM TO 10.45 AM	SESSION - I	Overview (i) The Commercial Courts, Act - 2015 (ii) The Comprehensive Standard Operating Procedure (SOP) for Commercial Courts to strengthen mandatory Pre-Institution Mediation in case of Commercial Matters (iii) Effective Role of State Legal Services Authority in carrying out modalities for Pre-Institution Mediation and Settlement	Ms. Shalinder Kaur Sh. Sanjeev Jain Sh. Naveen Gupta
10.45 AM TO 11.15 AM	SESSION - II	Role and Responsibility of Mediator to deal with Pre-Institution Commercial Disputes	Dr. Sudhir Kumar Jain Ms. Nisha Saxena
11.30 PM TO 3.45 PM	SESSION - III	Refining and Enhancing of Communication & Negotiation Skills to mediate Pre-Institution Commercial Disputes.	Ms. Shalinder Kaur Dr. Sudhir Kumar Jain
4.00 PM TO 5.00 PM	SESSION-IV	To Revisit Concept of Impasse to handle Pre-Institution Commercial Disputes	Ms. Neena Bansal Krishna Sh. Sunil Kumar Aggarwal
5.00 PM TO 5.30 PM	SESSION - V	Importance of Ethics In Mediation	Ms. Neena Bansal Krishna Sh. Manmohan Sharma

Tea Break : 11.15 AM to 11.30 AM & 3.45 PM to 4.00 PM

Lunch Break : 1.15 PM to 2.15 PM

Permission for Judicial Mediators

Annexure 'P'

S.No.	Name of Judicial Officer	Designation	Present Posting
1.	Sh. Ravinder Dudeja,	Judge Family Court (Central)	Tis Hazari Court
2.	Sh. Tarun Sehrawat	ADJ-11 (Central)	Tis Hazari Court
3.	Ms. Poonam Choudhary	ASJ-02 (Central)	Tis Hazari Court
4.	Sh. R.P.S. Teji	ADJ-09 (Central)	Tis Hazari Court
5.	Sh. Anil Kumar Sisodia	Special Judge (PC Act-04) CBI	Tis Hazari Court
6.	Ms. Kavari Baweja	ASJ-05 (Central)	Tis Hazari Court
7.	Sh. Narinder Kumar	Special Judge, NDPS-2 (Central)	Tis Hazari Court
8.	Ms. Nivedita Anil Sharma	ASJ-01 (West)	Tis Hazari Court
9.	Dr. Archana Sinha	ASJ-06 (West)	Tis Hazari Court
10.	Sh. Virender Kumar Goyal	ASJ-04 (West)	Tis Hazari Court
11.	Sh. Manish Yaduvanshi	ASJ-05 (West)	Tis Hazari Court
12.	Ms. Hansoi Malhotra	PO/MACT-02 (West)	Tis Hazari Court
13.	Sh. Rajiv Mehra	Principal Judge, Family Court (North-East)	Karkardooma Court
14.	Sh. Lalit Kumar	ASJ-03 (North-East)	Karkardooma Court
15.	Sh. A.K. Sarpal	Judge Family Court (Shahdara)	Karkardooma Court
16.	Sh. Anurag Sain	ASJ, FTC-1 (East)	Karkardooma Court
17.	Sh. Raghbir Singh	ASJ-02 (North-East)	Karkardooma Court
18.	Sh. Anil Kumar Garg	POLO-XVI (South-West)	Dwarka Court
19.	Sh. Ajay Goel	Special Judge, NDPS Act (South-West)	Dwarka Court
20.	Ms. Shail Jain	PO IT-2 (South-West)	Dwarka Court
21.	Ms. Raj Rani Mitra	ADJ-04 (South-West)	Dwarka Court
22.	Ms. Barkha Gupta	POLO-IX	Dwarka Court
23.	Sh. Rakash Kumar-I	POLO-X	Dwarka Court
24.	Ms. Vineeta Goyal	ADJ-04 (South)	Saket Court
25.	Sh. Rajeev Bansal	PO-MACT (South-East)	Saket Court
26.	Ms. Neelam Singh	ASJ, Elderdity Court (South)	Saket Court
27.	Sh. Ajay Kumar Jain	ASJ-02 (South)	Saket Court



## REVISED LIST OF RESOURCE PERSONS

ANNEXURE 'G'

Sl. No.	Name of Judicial Officer	Present Posting	Date of training
1	Ms. Neena Bansal Krishna	Director, Delhi Judicial Academy, Dwarka	29.01.2019 - Tis Hazari 7.02.2019 - Dwarka 17.02.2019 - Tis Hazari
2	Sh. Dharmesh Sharma	Principal Judge, Family Courts, (Central), Tis Hazari.	29.01.2019 - Tis Hazari 4.02.2019 - Saket
3	Dr. Sudhir Kumar Jain	Principal Judge, Family Courts, (North West), Rohini Courts, Delhi	29.01.2019 - Tis Hazari 17.02.2019 - Tis Hazari
4	Ms. Shalinder Kaur (Resource Person/ Co-ordinator of the Training Programme)	Judge Incharge, Delhi Mediation Centre, Tis Hazari Courts, Delhi	29.01.2019 - Tis Hazari 31.01.2019 - Karkardooma 4.02.2019 - Saket 7.02.2019 - Dwarka 17.02.2019 - Tis Hazari
5	Sh. V.K. Bansal	ASJ-03 (North) Rohini Courts, Delhi	31.01.2019 - Karkardooma
6	Sh. Sunil Kumar Aggarwal	Judge Incharge, Delhi Mediation Centre, Patiala House Courts, New Delhi	29.01.2019 - Tis Hazari 31.01.2019 - Karkardooma 4.02.2019 - Saket
7	Ms. Nisha Saxena	Judge Incharge, Delhi Mediation Centre, Karkardooma Courts, Delhi	29.01.2019 - Tis Hazari 31.01.2019 - Karkardooma 17.02.2019 - Tis Hazari
8	Sh. Harish Dudani	Spl. Judge, (P.C. Act.) (CBI), Dwarka Courts, New Delhi	31.01.2019 - Karkardooma
9	Sh. Manmohan Sharma	Judge Incharge, Delhi Mediation Centre, Rohini Courts, Delhi	29.01.2019 - Tis Hazari 7.02.2019 - Dwarka 17.02.2019 - Tis Hazari
10	Ms. Aditi Chaudhary	Registrar (Vigilance) High Court of Delhi, New Delhi.	Session - V ( 5.00 PM to 5.30 PM) on 4.2.2019 at Saket